

**MADHYA PRADESH STATE JUDICIAL ACADEMY**  
**HIGH COURT OF M.P., JABALPUR**

**Regional Workshop on – *Negotiable Instruments Act, 1881***

**2<sup>nd</sup> & 3<sup>rd</sup> November, 2018 (Shivpuri)**

**02.11.2018 (DAY ONE)**

SESSIONS	TIME	
I	9.30 to 10.00 am	<b>Registration of participants</b> <i>(Followed by Group Photo)</i>
II	10.00 am to 10.15 am	Inaugural session By – <b>Shri Rituraj Basant Kumar,</b> <b>District &amp; Sessions Judge, Shivpuri</b> & <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
III	10.15 am to 10.30 am	General issues and identification of causes for high pendency Moderated By – <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b> & <b>Shri Vidhan Maheshwari</b> <b>Assistant Director, MPSJA</b>
IV	10.30 am to 11.45 am	Issues relating to cognizance and pre-trial proceedings By – <b>Shri Vidhan Maheshwari</b> <b>Assistant Director, MPSJA</b>
<b>TEA BREAK (11.45 am to 12.00 noon)</b>		
V	12.00 noon to 12.30 pm	Presentation on – Penal liability of Company, firm and responsible officials By – <b>Judges from District Bhind</b> <i>Chaired By –</i> <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
VI	12.30 pm to 1.00 pm	Introduction to the newly inserted Sections 143-A & 148 of the Act By – <b>Shri Vidhan Maheshwari</b> <b>Assistant Director, MPSJA</b>
<b>LUNCH BREAK (1.00 pm to 1.45 pm)</b>		
VII	1.45 pm to 2.45 pm	Drafting of order sheets by the participants Judges & discussion thereon By – <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
<b>TEA BREAK (2.45 p.m. to 3.00 p.m.)</b>		
VIII	3.00 pm to 4.15 pm	Discussion on – Guidelines issued by Hon'ble the High Court of Madhya Pradesh By – <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b> & <b>Shri Vidhan Maheshwari</b> <b>Assistant Director, MPSJA</b>
<b>SHORT BREAK (4.15 p.m. to 4.30 p.m.)</b>		
IX	4.30 pm to 5.00 pm	Presentation on – Board Management and discussion on sharing of best practices By – <b>Judges from District Gwalior</b> <i>Chaired By –</i> <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>

<b>03.11.2018 (DAY TWO)</b>		
<b>SESSIONS</b>	<b>TIME</b>	
<b>I</b>	<b>10.00 am to 10.45 am</b>	Discussion on – Issue of process and ensuring their compliance By – <b>Shri Vidhan Maheshwari</b> <b>Assistant Director, MPSJA</b>
<b>II</b>	<b>10.45 am to 11.30 pm</b>	Speedy disposal of interim application during trial (i.e. Sections 91 & 219 Cr.P.C. and Section 45 Evidence Act) By – <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
<b>TEA BREAK (11.30 am to 11.45 am)</b>		
<b>III</b>	<b>11.45 pm to 1.00 pm</b>	Appreciation of evidence, writing of judgments on merits and u/s. 258 Cr. P. C. By – <b>Shri Vidhan Maheshwari</b> <b>Assistant Director, MPSJA</b>
<b>LUNCH BREAK (1.00 pm to 1.45 pm)</b>		
<b>IV</b>	<b>1.45 pm to 2.15 pm</b>	Presentation on – Compounding & settlement under the Negotiable Instrument Act, 1881 By – <b>Judges from District Guna</b> <i>Chaired By</i> – <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
<b>V</b>	<b>2.15 pm to 2.45 pm</b>	Issues relating to sentencing & determination of just compensation By – <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
<b>TEA BREAK (2.45 pm to 3.00 pm)</b>		
<b>VI</b>	<b>3.00 pm to 3.30 pm</b>	Presentation on – Procedure relating to recovery of fine and compensation By – <b>Judges from District Shivpuri</b> <i>Chaired By</i> – <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
<b>VII</b>	<b>3.30 pm onwards</b>	Feedback of the participants and road ahead  <i>(Followed by valedictory session)</i> <b>Chaired By</b> – <b>Shri Rituraj Basant Kumar,</b> <b>District &amp; Sessions Judge, Shivpuri</b> <b>Co-Chaired By</b> – <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>

- Note:*
- (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
  - (2) The Time Table is subject to change as per exigencies.
  - (3) Use of Cell Phones in lecture room is strictly prohibited.

**DIRECTOR**